

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
24-06-2024 AT 10:30 AM**

CP No. 59/241/HDB/2022

AND

IA (CA) 177/2024 in CP No. 59/241/HDB/2022

u/s. 241 of Companies Act, 2013

IN THE MATTER OF:

Smt. Devi Kumari Rathi & Others

...Petitioner

AND

Bhavani Electrodes Pvt Ltd and 3 Others

...Respondent

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

IA (CA) 177/2024

Learned Counsel Ms Nishitha, for applicant present physically.

Learned Counsel Mr Ritesh, for Company Petitioner present physically.

This is an application seeking an order to list IA under e-filing No 2011/2024 on priority basis in view of the reasons stated in the application.

Satisfied with the reasons. **Urgency application is allowed.**

If IA under e-filing No 2011/2024 is in order, list it as expeditiously as possible.

Since copy of the application is served, counter can be served by the respondent in IA under e-filing No.2011/2024.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)